

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

No. 24068-24168 /Genl./HCS/2023

Dated, Delhi the


09 JUN 2023

**Sub: Compliance of the Minutes of the meeting dated 24.05.2023 of Hon'ble the State Court Management System Committee (SCMSC).**

A copy of e-mail dated 03.06.2023 bearing this office diary no. 1534 dated 05.06.2023 received from Ld. Deputy Registrar (SCMS) alongwith a copy of letter no. 53-64/SCMSC/DHC/2023 dated 03.06.2023 of Ld. Joint Registrar (Judl.) (SCMS) for Registrar General, Hon'ble High Court of Delhi, New Delhi is being circulated to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi for information and necessary compliance in respect of point no. IV & V.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
6. For uploading the same on Centralized Website through LAYERS.

234/A

  
(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi

Encls. As above.

**Fwd: Compliance of the Minutes of the meeting dated 24.05.2023 of Hon'ble the State Court Management System Committee (SCMSC).**

**From :** ROBIN SHARMA <pdj-central@ddc.nic.in>

Sat, Jun 03, 2023 04:01 PM

**Subject :** Fwd: Compliance of the Minutes of the meeting dated 24.05.2023 of Hon'ble the State Court Management System Committee (SCMSC).

2 attachments

1534/

5

**From:** "Nisha Sharma" <drscms.dhc@gov.in>

**To:** "ROBIN SHARMA" <pdj-central@ddc.nic.in>, sanjaygargmv@gmail.com, "PRADEEP KUMAR" <pdj-east@ddc.nic.in>, "Puneet Luthra" <pdj-northwest.ddc@nic.in>, "ANIL KUMAR" <pdj-racc@ddc.nic.in>, "Ram Singh" <djst.ddc@gov.in>, "Secretariat to Pr Distt and SJ SiW" <djsw.ddc@gov.in>, "Mr Shamim" <djwest.ddc@gov.in>, "Lakpa Tshering Tamang" <pdj-shahdara@ddc.nic.in>, "Puneet Luthra" <pdj-northwest.ddc@nic.in>, "Ashok Chandra Dhyani" <pdj-southeast@ddc.nic.in>, "NITIN ARORA" <pdj-northeast@ddc.nic.in>, "Mr JITENDER" <pdj-newdelhi@ddc.nic.in>

**Cc:** headquarterjudicial@gmail.com, "Madan Mehra" <judleast.kkd.ddc@gov.in>, "G K Mathur" <judlbrnw.ddc@gov.in>, "Ram Pher" <judicialbr-radc@ddc.nic.in>, "Vijay Kumar Taneja" <judicialbrst.ddc@gov.in>, "Judicial Branch SWD Dwarka Courts" <judicialbrsw.ddc@gov.in>, "Sh. Dinesh Sapra" <judicialbrwt.ddc@gov.in>, "Gurpreet Singh" <judlbrddc@gov.in>, districtcourtrohininorth@yahoo.com, djofficesoutheast@gmail.com, "Vivek Chaudhary" <judlbrne.ddc@gov.in>, "judlbrnd ddc" <judlbrnd.ddc@nic.in>

**Sent:** Saturday, June 3, 2023 3:28:23 PM

**Subject:** Compliance of the Minutes of the meeting dated 24.05.2023 of Hon'ble the State Court Management System Committee (SCMSC).

Respected Sir/ Madam,

Please find herewith scanned copy of letters dated 03.06.2023 for information and further necessary action at your end.

Regards

Deputy Registrar (SCMS)

Judl. Br. / Gen. Br. / D.E.S.J (h.o.) / 03/06/23




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 **comp1.pdf**  
116 KB

**From :** Nisha Sharma <drscms.dhc@gov.in>  
**Subject :** Compliance of the Minutes of the meeting dated 24.05.2023 of Hon'ble the State Court Management System Committee (SCMSC).

Sat, Jun 03, 2023 03:28 PM

 2 attachments

**To :** ROBIN SHARMA <pdj-central@ddc.nic.in>, sanjaygargmv@gmail.com, PRADEEP KUMAR <pdj-east@ddc.nic.in>, Puneet Luthra <pdj-northwest.ddc@nic.in>, ANIL KUMAR <pdj-racc@ddc.nic.in>, Ram Singh <djst.ddc@gov.in>, Secretariat to Pr Distt and SJ SW <djsw.ddc@gov.in>, Mr Shamim <djwest.ddc@gov.in>, Lakpa Tshering Tamang <pdj-shahdara@ddc.nic.in>, Puneet Luthra <pdj-northwest.ddc@nic.in>, Ashok Chandra Dhyanani <pdj-southeast@ddc.nic.in>, NITIN ARORA <pdj-northeast@ddc.nic.in>, Mr JITENDER <pdj-newdelhi@ddc.nic.in>

**Cc :** headquarterjudicial@gmail.com, Madan Mehra <judleast.kkd.ddc@gov.in>, G K Mathur <judlbrnw.ddc@gov.in>, Ram Pher <judicialbr-radc@ddc.nic.in>, Vijay Kumar Taneja <judicialbrst.ddc@gov.in>, Judicial Branch SWD Dwarka Courts <judicialbrsw.ddc@gov.in>, Sh. Dinesh Sapra <judicialbrwt.ddc@gov.in>, Gurpreet Singh <judlbrddc@gov.in>, districtcourtrohininorth@yahoo.com, djofficesoutheast@gmail.com, Vivek Chaudhary <judlbrne.ddc@gov.in>, judlbrnd ddc <judlbrnd.ddc@nic.in>

Respected Sir/ Madam,

Please find herewith scanned copy of letters dated 03.06.2023 for information and further necessary action at your end.

Regards

Deputy Registrar (SCMS)



ONE EARTH • ONE FAMILY • ONE FUTURE

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Through E-mail

HIGH COURT OF DELHI: NEW DELHI

53-64  
No. \_\_\_\_/SCMSC/DHC/2023

Dated: 03/06/2023

From,

The Registrar General.  
High Court of Delhi,  
New Delhi.

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Court Complex, Delhi.
2. The Principal District & Sessions Judge (East), Karkardooma Court Complex, Delhi.
3. The Principal District & Sessions Judge (North-West), Rohini Court Complex, Delhi
4. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
5. The Principal District & Sessions Judge (South), Saket Court Complex, Delhi.
6. The Principal District & Sessions Judge (South-West), Dwarka Court Complex, Delhi.
7. The Principal District & Sessions Judge (West), Tis Hazari Court Complex, Delhi
8. The Principal District & Sessions Judge (Shahdara), Karkardooma Court Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Court Complex, Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Court Complex, Delhi
11. The Principal District & Sessions Judge (North-East), Karkardooma Court Complex, Delhi.
12. The Principal District & Sessions Judge (New Delhi), Patiala House Court Complex, New Delhi.

**Sub: Compliance of the Minutes of the meeting dated 24.05.2023 of Hon'ble the State Court Management System Committee (SCMSC).**

Respected Sir/ Madam,

I am directed to inform you that Hon'ble the Chief Justice, on the recommendations of the Hon'ble State Court Management System Committee (SCMSC) of this Court, has been pleased to issue the following directions to the Judicial Officers of Delhi District Courts for expeditious disposal of cases:-

- I. The Principal District & Sessions Judges shall send compliance report in respect of the disposal of 75 oldest cases of Civil and Criminal nature in each district in terms of the earlier directions of the SCMS Committee. Wherever such cases have not been disposed of, the concerned Judicial Officers may be impressed upon to dispose of the same by 31.12.2023. Quarterly Progress Reports be sent to this Court.
- II. The Principal District & Sessions Judges shall identify all 25 years old cases in each District and impress upon the Judicial Officers to make endeavour to dispose of all such cases by 31.12.2023. The list of such identified 25 year old cases and Quarterly Progress Reports be sent to this Court.
- III. Keeping in view the spirit of the order dated 14.09.2021 passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition 04/2021 in Re: Policy Strategy for grant of bail, all Courts exercising criminal jurisdiction shall identify and dispose of cases, on a regular basis, by resorting to the triple method of Plea Bargaining, Compounding of Offences and release under the Probation of Offenders Act, 1958 and send quarterly reports in this respect, to this Court.
- IV. The Principal District & Sessions Judges shall impress upon all the Judicial Officers to dispose of bail applications within the time limits stipulated by the Hon'ble Supreme Court of India and also strictly and scrupulously comply with the orders/ judgments of the Hon'ble Supreme Court in the matter of "Satender Kumar Antil v. Central Bureau of Investigation", SLP (Crl.) No. 5191/2021; "Siddharth v. State of Uttar Pradesh" reported as (2022) 1 Supreme Court Cases 676; "Arnesh Kumar v. State of Bihar" reported as (2014) 8 SCC 273; "Bhim Singh v. Union of India" reported as (2015) 13 SCC 605; "In re: Policy Strategy for Grant of Bail [Suo Moto WP (Crl.) No. 4/2021]"; "Sonadhar v. State of Chhattisgarh [S.L.P. (Crl.) No. 529/2021]", etc. governing the field.

- V. The Principal District & Sessions Judges shall impress upon all the Judicial Officers to expeditiously dispose of execution proceedings in terms of the judgment of the Hon'ble Supreme Court titled as "Rahul S. Shah v. Jitendra Kumar Gandhi" reported as AIR 2021 SC 2161.
- VI. The Principal District & Sessions Judges shall also impress upon all the Judicial Officers to make maximum use of Mediation and Lok Adalats for disposal of cases through ADR.

I am further directed to request your goodself to apprise all the Judicial Officers of your respective District(s) about the aforesaid directions and ensure compliance of the same. I am further directed to request your goodself to kindly send the quarterly reports in this regard.

Yours sincerely,



(Ravinder Singh)

Joint Registrar (Judicial) (SCMS)  
For Registrar General